1

2

RAJYA SABHA

Oral Answers

Wednesday, the 11 th November, 1970/ the 21th Kart ka. 1892 (Saka)

The House met at eleven of clock, MR. CHAIRMAN in Chair.

MEMBER SWORN

Shri N. K. Krish tan. (Kerala)

ORAL ANSWERS TO QUESTIONS

*181. [The questioner (Shri K. L.N. Prasad) Was absent. For answer, vide col. 28 infra].

VISAS FOR SPECIAL CORRESPONDENTS OF TORONTO GLOBE AND MAIL

*182. SHRI LOKANATH MISRA :f SHRI K. C. PANDA : SHRI SLNDAR MANI PA-TEL

Will the Minist r of EXTERNAL AFFAIRS be p^ed to state :

(a) whether it is a fact that the Special Correspondent of Toronto Globe and Mail had recently asked for a visa to visit India;

(b) whether this visa has been refused by the Government of India; and

(c) if so, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS SARD R SWARAN SINGH) : (a) and (I) Yes, Sir.

(c) There was an order prohibiting his entry into Ind i.

SHRI LOKANATH MISRA : May I know what are the general criteria for allowing foreign correspondents into India and whether it is a fact that some foreign intelligence agents get into India in the garb of foreign correspondents'? In this particular case I would like to know what was the bar for this particular representative of the Toronto Globe to get his visa for India. He said

†The question was actually asked on the floor of the He use by Shri Lokanath Misra. 1—57 R S/70 something about some bar. What was the particular bar?

SARDAR SWARAN SINGH: Sir, so far as this gentleman is concerned, he is a US national and he is the special correspondent of the Globe and Mail of Toronto, Canada and the Evening Star of Washington based in Singapore and it is said that he is covering this part of Asia also. There is a history of this case. He was stationed in India as the representative of these two newspapers for about two years from 1967 to 1969. During his stay in India he came to adverse notice as his despatches were tendentious and heavily prejudiced against India. He persisted in his biased writing in spite of numerous warnings by the Principal Information Officer of the Government of India. In view of his persistence in writing malicious and prejudicial reports on India, it was decided by the Ministry of Home Affairs, in consultation with the Ministry of Information and Broadcasting and the External Affairs Ministry, that he should not be permitted to stay in India beyond May 1969. Thereafter our External Affairs Ministry officials got in touch with the Ambassador of the United States of America and also with the High Commissioner of Canada and all his activities were explained to them. Then, our officer Was informed by the High Commissioner of Canada in India that Mr. Van Praagh would leave India voluntarily by the middle of May 1969. Mr. Van Praagh shifted to Singapore in May 1969. In these circumstances, at that time it was decided not to serve an expulsion order on him, but an order prohibiting him from entering India was passsed by the Home Ministry and it was in pursuance of that that the visa was refused to him when the applied for one.

SHRI LOKANATH MISRA : What about the general criteria ? There are some foreign intelligence agents here.

SARDAR SWARAN SINGH : I

thought, while giving this particular case, I had spelt out the criteria. A person who persistently sends tendentious despatches surely is not entitled to it that the courtsey of the host country should continue to be extended to him.

SHRI LOKANATH MISRA : I am not interested in this gentleman getting a visa, but I wanted to know whether othe_r intelligence agents of foreign countries are functioning in this country